

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE BENCH AT CHENNAI

Original Application No.27 of 2019

In the matter of

Kishore Kumar and another

Applicants

Vs.

Union of India and others.

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Place : Bangalore

Date: 16th December 2021

Advocate for the 10th Respondent

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

SOUTH ZONE BENCH AT CHENNAI

Original Application No.27 of 2019



In the matter of

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REJOINDER TO THE FURTHER REPLY AND CUM STATEMENT OF
OBJECTIONS TO THE FINAL REPORT SUBMITTED BY THE JOINT
COMMITTEE FILED BY THE APPLICANTS DATED 25.10.2021

The tenth respondent in the above matter respectfully submits as
follows:

1. That this respondent has been engaged in the manufacture of fish meal for a long time, after obtaining the necessary permissions from all the authorities.
2. The land on which the unit is presently located belongs to his ancestors, where there is a open well with abundant water supply as it was originally being used for irrigating the lands, where crops were grown.
3. The applicants have made baseless allegations at paragraph 3 of the Reply that Respondent 13, once again attempting to safeguard , protect the illegalities of Respondents 10 -12.
4. That it has to be noted that the joint committee comprised of officials of various departments who are experts in their fields. The

no. of corrections Nil

SIGNED BY
NOTARY
16/10/2021
M. J. Baby

applicant is put to strict proof of the allegations made in this statement.

5. That it is respectfully submitted that the allegations made by the Applicants did not have any factual support and 10th Respondent has zero discharge of effluents as the treated water is reused in the plant resulting in zero discharge. When there is zero discharge of effluents the Applicants are put to strict proof about the statement made that abandoned wastage reaching the river.

6. The applicant has made a serious allegation against this Respondent that Forgery has been indulged in to further extend the fish mill. The land for which the allegation is made, is not part of the land where the fish mill is located and are at different locations. As the matter is sub judice this Respondent is not making any comments regarding allegations made.

7. At paragraph 7 of the reply, a baseless allegation has been made that this respondent is running fish mill illegal and by illegal means. The applicant has to explain in unequivocal terms, what illegalities have been committed by this Respondent and also which illegal means are being adopted.

WHEREFORE it is Prayed that the Honourable Tribunal may be pleased to reject the additional Reply cum statement of objections filed by the applicants in the interest of justice and equity.



SIGNED AND DELIVERED BY
[Signature]
NOTARY UDUPI

16/12/2021

NO. OF CORRECTIONS Nil

VERIFICATION

I MK Balraj, age Major, Proprietor Hindustan Marine Industries Udayavar Village, the 10th Respondent in the above application, do verify that the statements made above in the statement of objections are true to the best of my knowledge and believe them to be true.

Verified accordingly

Place: PITHRODY

Date: 16th December 2021

MK Balraj
Deponent

Proprietor
Hindustan Marine Industries

SIGNATURE OF DEBENTUREE
THIS 16th DAY OF Dec 2021
AT Udupi

Seetharama Shetty 16/12/2021

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NO. OF CORRECTIONS Nil